

velopment of this national park. The Central Government has been providing financial assistance for this purpose to the State Government.

Allotment of industrial sheds to SC and ST in Delhi

4063. SHRI MANMOHAN TUDU: Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 1015 on 14 July, 1981 and state:

(a) whether the total number of applications received from Scheduled Castes/Scheduled Tribes was 23 and if so, how letters to 24 SC/ST eligible entrepreneurs have been sent by the Directorate of Industry, Delhi Administration for allotment of plots for electronic items at Ohkla;

(b) the detailed facts thereof; and

(c) whether it is also a fact that the number of plots to be allotted to SC/ST was 34 and the number of eligible SC/ST candidates were 23, if so, the reasons for drawing of lots when the number of candidates was less than the number of plots?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) and (b) According to information furnished by Delhi Administration, at the time of replying to Lok Sabha Unstarred Question No. 1015 dated 14-7-82, 23 applications had been identified from SC/ST candidates. Subsequently, during scrutiny of the entire lot of applications received by the Screening Committee appointed by Delhi Administration 29 applications were identified to have been received from SC/ST candidates. Out of these, 24 applicants were considered eligible by the Screening Committee. Letters have been issued to those found eligible.

(c) According to information furnished by Delhi Administration, 33 plots have been reserved for SC/ST candidates. Draw of the lots would be necessary to determine the actual number and size of the plot to be allotted to the individual applicant.

Acceptance of co-prisoner's certificate for grant of pension to freedom fighters

4064. SHRI S. SINGARAVADIVEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the applications of the freedom fighters for pension under Swatantarta Sainik Samman Pension Scheme, 1980, with the Co-prisoner's Certificate issued by competent persons but from outside the district are rejected on the ground that the certifier and the certified do not belong to the same district;

(b) if so, whether it is provided in the rule that both should belong to the same district; and

(c) whether Government propose to review the matter and direct the authorities to accept the Co-prisoner's Certificate issued by prominent freedom fighters who had undergone actual imprisonment for more than five years on their personal knowledge?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) No, Sir.

(b) and (c) Do not arise.

Setting up of a public sector project in Punjab

4065. SHRI R. L. BHATIA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Punjab Government have been representing to Central Government time and again for setting up of some large scale public sector projects in that State; and

(b) if so, the action taken or proposed to be taken to meet this long standing request of that State, where all infra-structural facilities are available?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) Yes, Sir.